

क्षेत्रों में ६००० रुपये प्रति किलोवाट है।

Sugar Factories

1166. Shri Yadav Narayan Jadhav: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 1089 on the 19th August, 1960 and state:

(a) how many sugar factories have been licensed since August this year up to the end of November, 1960 of which the applications were pending with Government with the names of the sugar factories and the State of their location;

(b) when the Niphad Sugar Factory from Nasik District will be licensed; and

(c) whether the license will be from the quota of Second Five Year Plan?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) Grant of licences has been approved in respect of 34 applications as per particulars given in the statement laid on the Table. [See Appendix II, annexure No. 62]

(b) The case is under consideration.

(c) No, Sir. The licence, when granted, will be from the target for the Third Five Year Plan.

Use of Hindi Numerals on Railways

1167. Shri K. S. Ramaswamy: Will the Minister of Railways be pleased to state:

(a) whether it is the policy of Government to use Hindi numerals on the Railways; and

(b) whether the international numerals on the clocks at Railway stations are going to be changed into Hindi numerals?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) International numerals are used in signboards etc. displayed at Railway pre-

mises though in Hindi speaking areas, Devanagari numerals are also used.

(b) Does not arise in view of reply to (a) above.

Conversion of Mileage into Metric System

1168. Shri N. R. Muniswamy: Will the Minister of Railways be pleased to state:

(a) the cost incurred so far to convert mileages into metric system; and

(b) the total estimates for the same?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) and (b). A statement is laid on the Table. [See Appendix II, annexure No. 63.]

12 hrs.

RE: MOTIONS FOR ADJOURNMENT

Mr. Speaker: Now, Papers to be Laid on the Table.

Shri S. M. Banerjee (Kanpur): I want your guidance on one matter. I agree with the decision that you have given on my adjournment motion, but I simply want your guidance on one thing. We know that this particular matter in the form of a calling-attention-notice.....

Mr. Speaker: I am not going to allow.

Shri S. M. Banerjee: I did not say that. The point is that the State Legislature is not functioning in U.P. The whole thing is because one man.....

Mr. Speaker: I am afraid there must be a limit to this kind of interference. I have already ruled out his adjournment motion. That relates to want of power supply or shortage of power supply in some parts of Kanpur and so on. The other day, the hon. Minister said that Government were trying to do their best, that he was making enquiries and so on. It is true that every

[Mr. Speaker]

effort is being made. But it is a State subject. This morning, I find in the newspapers the following news item:

"Power supply situation in Kanpur improves: 10,000 k.w. released for industry."

This is purely a State subject....

Shri S. M. Banerjee: You have not read the other portion.

Mr. Speaker: I do not want to read it.

Shri S. M. Banerjee: The Army Authorities have.....

Mr. Speaker: I am not prepared to allow. There is no meaning in making much of a single incident. Nobody here is responsible for the subject-matter of this adjournment motion, and the hon. Member wants to censure this Government by way of this adjournment motion.....

Shri S. M. Banerjee: No.

Mr. Speaker:as if this Government went there and cut off all the wires there. There is no meaning in this. After all, there must be a limit. Of course, the hon. Minister also made a statement the other day, and if the hon. Member wants, after waiting for two or three days.....

Shri S. M. Banerjee: He has not made a statement.

The Deputy Minister of Irrigation and Power (Shri Hathi): We have now got the information, and we can give it.

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): I have received information just an hour ago from Kanpur, which I can give here.

Mr. Speaker: What is the information?

Hafiz Mohammad Ibrahim: It is this. All industrial loads are now being taken on, excepting for the peak hour period from 5 P.M. to 10

P.M. The load today is 34 to 35 M.W. as against the normal peak load of 40 to 44 M.W. Normal conditions are expected to obtain by tomorrow morning.

Shri S. M. Banerjee: The Army people were consulted.....

Mr. Speaker: I am not going to allow it.

Shri S. M. Banerjee: I am not arguing with you. The Army People have asked for certain equipment..

Mr. Speaker: After all, there is a Government there....

Shri S. M. Banerjee: But it is not functioning.

Mr. Speaker: Very well, the hon. Member may go and become the Chief Minister there.....

Shri S. M. Banerjee: Unfortunately, I cannot become the Chief Minister there.....

Mr. Speaker: Every hon. Member comes forward here as if he alone is responsible for the administration of U.P. It is not as if there is no Government there. As long as a Government is there, there can be no lacuna. Hon. Members may read the Constitution again. There will always be a Government; if that Government does not function, then some other Government will take over. But so long as that Government is there, hon. Members must only go to that Government.

I have allowed a certain amount of indulgence, so far as this matter is concerned, with respect to Ordnance and other factories. The position in regard to them has been explained. And I asked the hon. Minister to give whatever information he had received, and that information has been given.

I would not allow an opportunity to raise a discussion on this in the form of an adjournment motion, merely at the will and pleasure of the hon. Member. I have disallowed it.

It is not right that the hon. Member should go on standing up again and again.

Now, Papers to be Laid on the Table.

Shri Braj Raj Singh (Firozabad): You have been pleased to write to me in regard to my adjournment motion** **.

Mr. Speaker: I am not going to allow it.

Shri Braj Raj Singh: Previously, you were pleased to mention certain grounds on which an adjournment motion was to be disallowed. In this case, it is written 'Not a matter for an adjournment motion'. My submission is this. Since you were pleased to circulate certain grounds previously, those grounds were to be mentioned on this.....

Mr. Speaker: I am not prepared to give the reasons.

Shri Braj Raj Singh: But I find that nothing is mentioned in this adjournment motion.

Mr. Speaker: I am not bound to give any reasons. So far as adjournment motions are concerned, I am not bound to give the reason why I have disallowed them. It is for me. Formerly, I tried to have a list printed, containing a number of reasons for which an adjournment motion may be disallowed. Then, I found that hon. Members went on questioning all that and asking me 'How do you come to this conclusion?' There was some trouble some time back. Therefore, I have given it up now. It is my responsibility to find out whether this is a matter for an adjournment motion or not. I have given my decision. If any hon. Member thinks otherwise, he must persuade me and try to convince me. I have always said that this is not the last word; he can come to me or he can write to me saying that it is so important and so on.

There are three considerations in regard to adjournment motions; one is that it is an urgent matter, the second is that it must be of public importance, and the third is that it must be a definite matter. One or the other of these grounds must be satisfied. If I find to the best of my satisfaction that none of these grounds is there, I disallow it. I am not bound to say on which ground I have disallowed. The hon. Member may see me later, and if he satisfies me, I may bring it up tomorrow.

Shri Braj Raj Singh: The difficulty is this. ** **

Mr. Speaker: Order, order. Whatever the hon. Member has said shall not go into record either here or in the Press. When I disallow an adjournment motion, he cannot get along with it; I cannot gag him or prevent him from saying it, but I can do this effectively. If, in spite of my saying that I am not going to allow this, he raises it and makes an observation here, let him not think that his observation will appear in the records here; I would advise the Press also not to publish it; that is all taboo. If, in spite of my orders, an hon. Member goes on, it shall not appear in the Press; it will be a breach of privilege of the House. An hon. Member who goes on making observations in spite of my asking him to desist commits contempt of the House and I can take more serious action.

This has become a habit with this hon. Member. I am really sorry. I told him a dozen times, that this is not the way in which he can go on speaking as he likes in this House, but he must take my permission. I refused him permission to move the adjournment motion. I again told him that if necessary, he may come and convince me. I am always open to conviction. If not today, I shall bring it up tomorrow, if I am convinced.

**Expunged, as ordered by the Chair.

[Mr. Speaker]

If, in spite of all that I said, the hon. Member gets up and goes on saying something, it shall not be recorded here, nor shall it go out into the public or into the newspapers. If he still persists, I shall have to ask him to keep out of the House and not disturb the proceedings. But he has not gone to that extent today.

Shri Braj Raj Singh: Could I seek a clarification about the interpretation of the rules?

Mr. Speaker: Not now.

Shri Braj Raj Singh: About the interpretation of the rules.

Mr. Speaker: Not now.

Shri Braj Raj Singh: I am helpless. You are not giving me an opportunity to get a clarification about the interpretation of the Rules of Procedure.

Mr. Speaker: Not now. Now, Papers to be Laid on the Table.

12.10 hrs.

PAPERS LAID ON THE TABLE

ANDAMAN AND NICOBAR ISLANDS PREVENTION OF FOOD ADULTERATION RULES

The Minister of Health (Shri Karmarkar): I beg to lay on the Table a copy of Notification No. 241/32-2/60-J published in the Andaman and Nicobar Gazette dated the 26th October, 1960 containing the Andaman and Nicobar Islands Prevention of Food Adulteration Rules 1960, under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954. [Placed in Library, See No. LT-2481/60.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy of each of the following Orders, under

sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Indian Maize (Prohibition of use in Manufacture of Starch) Amendment Order, 1960 published in Notification No. GSR 1364 dated the 18th November, 1960;
- (ii) The Madhya Pradesh Rice Procurement (Levy) Order, 1960, published in Notification No. GSR 1405 dated the 24th November, 1960;
- (iii) The Madhya Pradesh Rice (Movement Control) Amendment Order, 1960 published in Notification No. GSR 1406 dated the 24th November, 1960; and
- (iv) The Interzonal Wheat Movement Control (Third Amendment) Order, 1960, published in Notification No. GSR 1407 dated the 24th November, 1960. [Placed in Library. See No. LT-2482/60.]

12.11 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ACCIDENT AT BHAKRA DAM ON 13TH NOVEMBER, 1960

Shri D. C. Sharma (Gurdaspur): Under rule 197, I beg to call the attention of the Minister of Irrigation and Power to the following matter of urgent public importance, and I request that he may make a statement thereon:—

“The accident to one of the Potential Transformers at Bhakra Dam on 13th November, 1960, resulting in the death of one workman and injuries to another.”

The Minister of Irrigation and Power (Hafiz Mohammed Ibrahim): For supply of power to the Hindus-